

By E-Mail/Speed Post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/10643/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti Ranjita Agarwalla
In-charge,
District & Sessions Judge,
Jorhat, Guwahati

Dated Guwahati, the 28 October, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.JJA/9903/2024, dated 15.10.2024

Madam,

With reference to the above, I am directed to inform you that Shri Dhiraj Kumar Kalita, Chief Judicial Magistrate, Jorhat has been allowed to avail LTC for the block period of 2022-2024 for travelling from Jorhat to Attari-Wagah Border, Punjab via New Delhi-Amritsar and return w.e.f. 09.11.2024 till 17.11.2024, along with his wife, Smti Sima Das, minor daughter, Smti. Adriti Kalita and his mother, Smti. Barada Kalita (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules.

Further, he has also been allowed to avail leave encashment of 10 days earned leave for the block period of 2022-2024 as per relevant rules.

Shri Kalita may be informed accordingly.

Yours faithfully,

sdt

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/10644-10647/2024/A.

Dated 28th October, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Dhiraj Kumar Kalita, Chief Judicial Magistrate, Jorhat.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

28/10/24
REGISTRAR (VIGILANCE)

28/10/24